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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 113 / 2009-Customs (N.T.)

New Delhi, dated the 6th August, 2009.
15 Sravana, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), New Custom House, Ballard Estate, Mumbai; and
2. the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Pearl Electronics, TA-114, Tughlakabad Extension, New Delhi - 19 and others, issued vide, DRI F.No. 23/15/2005-DZU/Pt dated 30th January, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/62/2009-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India